

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-V

IB-1758(ND)/2019

IN THE MATTER OF:

Mr.United Enterprises

.....PETITIONER

Mridula Healthcare Pvt. Ltd.

.... RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 29.07.2019

Coram:

Patibandla Satyanarayana Prasad,
Hon'ble Member (Judicial)
Sumita Purkayastha,
Hon'ble Member (Technical)


For the Petitioner/Applicant : Ms.Shweta Garg, Adv.
For the Corporate Debtor :

ORDER

The applicant is advised to file a short affidavit affirming that the cheque stated to have been bounced is pertaining to the transaction between the applicant and the corporate debtor in connection with the supply of medical equipment after verification of record at his end the applicant has also to affirm an affidavit that the notice is served by e-mail, therefore, no separate acknowledgement and service of notice is filed along with certificate in terms of Section 65 (B) of the Indian evidence Act, 1872. Serve notice to the other party within a week.

Post the matter on 23.08.2019.


(Sumita Purkayastha)
MEMBER (TECHNICAL)


(Patibandla Satyanarayana Prasad)
MEMBER (JUDICIAL)